CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 49/TT/2018

Subject: Petition for determination of transmission tariff from COD to

31.3.2019 for Asset I:400 kV transmission line for Swapping of Kahalgaon 1 bay with Sasaram 1 bay at Biharsharif Substation; Asset II: 400 kV transmission line for Swapping of Purnea (1 & 2) bays with Sasaram bays (3 & 4) at Biharsharif Sub-station and Asset III: Split Bus arrangement with tie line Breaker for 400 kV Biharsharif Sub-station under Split Bus arrangement for various sub-stations in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and

Conditions of Tariff) Regulations, 2014.

Date of Hearing : 20.9.2018

Coram : Shri P.K. Pujari, Chairperson

Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents: Bihar State Power (Holding) Company Limited and 5 Others

Parties present : Shri Rakesh Prasad, PGCIL

Shri S.K. Niranjan, PGCIL Shri V.P. Rastogi, PGCIL Shri S. K. Venkatesan, PGCIL

Shri S. S. Raju, PGCIL Shri B. Dash, PGCIL Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is for determination of transmission tariff for 3 nos. of assets under 'Split Bus Scheme' in Eastern Region for 2014-19 tariff period. He further submitted that the information sought vide order dated 3.5.2018 has been submitted vide affidavit dated 21.5.2018. There is a time over—run of 10, 25 and 35 months in case of Assets-I, II and III respectively, and the same is attributable to severe ROW issues, litigations etc. and requested to condone the time over-run and allow tariff as prayed for in the petition.



- 2. The Commission directed the petitioner to submit the following information, on affidavit by 15.10.2018 with an advance copy to the respondents:-
 - (a) Documents in support of rate of interest, date of drawl and repayment schedules (as per Form-9C) of SBI 2015-16 (Q4) deployed for the asset. In case of default in interest payment on loan, details thereof be provided.
 - (b) Statement of discharge of the Initial Spares, if any, during the period for the asset.
 - (c) Details of IEDC during the period of delay in commissioning of the instant assets i.e. from scheduled COD to actual COD alongwith the liquidated damages recovered or recoverable, if any.
- 3. The Commission directed the petitioner to submit the above information within the specified time and observed and no extension of time will be granted and if no information is received within the said time, the matter will be decided on the basis of the information already on record.
- 4. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

sd/-(T. Rout) Chief (Law)

